

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 05.02.2016
Court No. : 5
Item No. : 41

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.2674 OF 2016

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for exemption from filing official translation)

AND

INTERLOCUTORY APPLICATION NO.

(Application for Directions)

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

ARUN KUMAR SRIVASTAVA

...PETITIONER(s)

VERSUS

STATE OF U.P. & OTHERS

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgement and Order dated 18.11.2015, passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Civil Misc. Writ Petition Service Bench No. 1750 of 2015.

It is submitted that Mr. Tanmaya Agarwal, Counsel for the Petitioner has on 30.01.2016 filed application for directions with two prayers (i) to bring on record additional documents as Annexure P-15 and (ii) for grant of ex-parte ad interim stay alongwith application for exemption from filing official translation. The Advocate was asked to correct the prayer but he has not done the needful. The application being defective is not circulated to the Hon'ble Court and is kept in the file.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 04th day of February , 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Tanmaya Agarwal, Advocate.

ASSISTANT REGISTRAR